

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 414/TT/2014

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for LILO of Alamathy-Siperumbudur 400 kV DC line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC –TNEB JV TPS

Date of Hearing : 27.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd. (14 others)

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Katihraivan, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for LILO of Alamathy-Siperumbudur 400 kV DC line at North Chennai TPS



switchyard under transmission system associated with Chennai NTPC–TNEB JV TPS

- b) Has claimed additional capital expenditure of ₹1202.58 lakh 2009-14 against the approved additional capital expenditure of ₹1339.94 lakh. No additional capital expenditure has been claimed for 2014-19 period.
- c) Has submitted that the actual additional capital expenditure during 2009-14 period is on account of balance/retention payments.

2. Learned counsel for TANGEDCO submitted that reply to the petition has been filed vide affidavits dated 15.5.2015 and 30.12.2015.

3. The Commission directed the petitioner to give the details of amount of LD realized from the contractors, as directed vide order dated in 24.6.2013 in Petition No.73/TT/2011, on affidavit by 8.2.2016 with a copy to the beneficiaries. The Commission also directed the petitioner to file the rejoinder to the replies filed by TANGEDCO by the said date.

4. The Commission observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

